

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI**

OA No 89 OF 2023

IN THE MATTER OF:

**IN RE 2 SEVERELY INJURED IN REACTOR BLAST OF PRIVATE PHARMA LTD IN ANDHRA ANAKAPALLI
..... Applicant**

Vs

ANDHRA PRADESH STATE POLLUTION CONTROL BOARD & OTHERS

.... Respondents

REPORT FILED BY THE APPCB 1st RESPONDENT

DATE - 18.10.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.


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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE: CHENNAI
ORIGINAL APPLICATION NO. 89 OF 2023 (SZ)**

Report of the A.P. Pollution Control Board in compliance with the Hon'ble NGT, Chennai order dated 10.07.2024 in O.A No. 89 of 2023 (SZ) filed by Tribunal n its own motion.

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Place: Visakhapatnam
Dt: 16.10.2024


Environmental Engineer,
APPCB, Regional Office,
Visakhapatnam
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Visakhapatnam

Report of the A.P. Pollution Control Board in compliance with the Hon'ble NGT, Chennai order dated 18.07.2023 in O.A No. 89 of 2023 (SZ) filed by Tribunal on its own motion.

1. It is to submit that a severe fire accident took place on 30.06.2023 at 11.10 AM in M/s. Sahithi Pharma Private Limited (Unit-I) (Solvent Recovery Unit) located at Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli Mandal, Anakapalli District.
2. The Hon'ble NGT, Chennai in its order dt. 10.07.2024 in O.A. No. 89 of 2023 (SZ) stating that

"1. Though the pleadings are otherwise complete, the Andhra Pradesh Pollution Control Board (APPCB) wants to file an additional report regarding the measures to be taken by the Project Proponent.

2. Post the matter on 16.08.2024 for final hearing. Meanwhile, let the additional report by the APPCB be filed."

The copy of the Hon'ble NGT, Chennai order dated 10.07.2024 is submitted as **Annexure-A**.

3. In compliance to the Hon'ble NGT Order dated 10.07.2024 in O.A. No. 89 of 2023 (SZ), the APPCB has submitted report dated 14.08.2024 to the Hon'ble NGT, Southern Zone Bench, Chennai. The copy of the APPCB report dated 14.08.2024 is submitted as **Annexure-B**.
4. The Hon'ble NGT, Chennai in its order dated 19.09.2024 in O.A. No. 89 of 2023 stating that

"1. Today, the 5th Respondent has filed a memo.

2. The learned counsel appearing for the Andhra Pradesh Pollution Control Board (APPCB) would seek time to file an updated report. Let the report be filed before the date of next hearing.

3. Post the matter on 06.11.2024 for final hearing."

The copy of the Hon'ble NGT, Chennai order dated 19.09.2024 is submitted as **Annexure-C**.

In compliance to the Hon'ble NGT Order dated 19.09.2024 in O.A. No. 89 of 2023 (SZ), the latest compliance status of the directions stipulated in revocation of Stop Production Order is as follows:

S.No.	Direction	Compliance
i.	The industry shall conduct annual safety audit and shall implement the recommendations of the safety audit.	The industry has conducted safety audit dated 08.05.2024 by third party.
ii.	The vent of the condenser shall be passed through VOC absorption media like activated carbon and shall comply with the prescribed standards.	The industry has provided VOC meter and installed VOC absorption media with activated carbon as per CPCB SOPs.
iii.	The industry shall conduct mock drills for gas leakage scenarios also in addition with fire safety and other chemical spills.	The latest mock drill was conducted on 14.08.2024.
iv.	The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.	The industry has carried out calibration of safety equipment & leak detection systems and submitted to Factories Department.
v.	The industry shall store the chemical containing drums in a closed shed with fire hydrant systems.	Provided shed for storage of drums with fire hydrant system.
vi.	The industry shall comply with the technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh.	Carried out HARA, HAZOP studies and implemented its recommendations.

vii.	The industry shall ensure strict compliance to “standard operating procedure and checklist of minimal requisite facilities for utilization of Hazardous waste under Ruel-9 of the HoWM Rules, 2016” notified by CPCB in the month of March, 2018 and further directions issued from time to time.	Provided VOC meter and installed VOC absorption media with activated carbon.
viii.	The industry shall resume plant operation after obtaining necessary approvals from the competent authorities.	The industry has obtained revocation of stop production order from APPCB and obtained revocation order on 23.08.2024 from Factories Department, Govt. of Andhra Pradesh.
ix.	The industry shall comply with Hon’ble NGT directions in O.A. No. 89 of 2023(SZ).	The industry informed that the industry will abide by all such directions as the Hon’ble Tribunal may deem fit and appropriate.
x.	The implementation progress of the above directions shall be reported to RO, Visakhapatnam regularly.	Submitted.

The APPCB will abide by all such directions as the Hon’ble Tribunal may deem fit and appropriate.

Submitted.

Place: Visakhapatnam
Dt: 16.10.2024


Environmental Engineer,
APPCB, Regional Office,
Visakhapatnam
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Visakhapatnam

Item No.11:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 89 of 2023(SZ)

IN THE MATTER OF:

Tribunal on its own Motion In Re: 2 severely injured in reactor blast at private pharma Ltd. in Andhra Anakapalli.

And

Andhra Pradesh Pollution Control Board, Andhra Pradesh and ors.

...Respondent(s)

Date of hearing: 10.07.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 & R4.
Mrs. T. Hemalatha for R5.
Mr. D.S. Ekambaram for R6.

ORDER

1. Though the pleadings are otherwise complete, the Andhra Pradesh Pollution Control Board (APPCB) wants to file an additional report regarding the measures to be taken by the Project Proponent.
2. Post the matter on **16.08.2024** for final hearing. Meanwhile, let the additional report by the APPCB be filed.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No. 89/2023(SZ)
10th July, 2024. AD.



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE: CHENNAI
ORIGINAL APPLICATION NO. 89 OF 2023 (SZ)**

Report of the A.P. Pollution Control Board in compliance with the Hon'ble NGT, Chennai order dated 10.07.2024 in O.A No. 89 of 2023 (SZ) filed by Tribunal n its own motion.

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1.	APPCB Report	1-5
2.	Annexure-A Hon'ble NGT, Southern Zone, Chennai Order dated: 18.07.2023 in OA No. 89 of 2023(SZ)	6-7
3.	Annexure-B APPCB Report dated 26.07.2023	8- 36
4.	Annexure-C Hon'ble NGT, Southern Zone, Chennai Order dated 10.07.2024 in OA No. 89 of 2023(SZ)	37-38
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6.	Annexure-E Revocation of stop production order dated 10.01.2024 and partially revoked order issued by Factories Department dated 23.01.2024.	43-49

**Place: Visakhapatnam
Dt.14.08.2024**


**Environmental Engineer,
APPCB, Regional Office,
Visakhapatnam
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Visakhapatnam**

Report of the A.P. Pollution Control Board in compliance with the Hon'ble NGT, Chennai order dated 18.07.2023 in O.A No. 89 of 2023 (SZ) filed by Tribunal on its own motion.

1. It is to submit that a severe fire accident took place on 30.06.2023 at 11.10 AM in M/s. Sahithi Pharma Private Limited (Unit-I) (Solvent Recovery Unit) located at Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli Mandal, Anakapalli District.
2. The Hon'ble NGT, Chennai in its order dt. 18.07.2023 in O.A. No. 89 of 2023 (SZ) in the matter of: *Tribunal n its own motion In Re: " 2 severely injured in reactor blast at private pharma limited in Anakapalli, Andhra Pradesh" with Andhra Pradesh Pollution Control Board and Ors issued the following order:*

"1. The Learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No. 1 to 4 and Ms. T. Hemalatha accepts notice on behalf of Respondent No.5.

2. Let the matter be listed on 02.08.2023 for filing of response."

The copy of the Hon'ble NGT, Chennai order dated 18.07.2023 is submitted as **Annexure-A.**

3. In compliance to the Hon'ble NGT Order dated 18.07.2023, the APPCB has submitted report dated 26.07.2023 to the Hon'ble NGT, Southern Zone Bench, Chennai. The copy of the APPCB report dated 26.07.2023 is submitted as Annexure-B.
4. The Hon'ble NGT, Chennai in its order dt. 10.07.2024 in O.A. No. 89 of 2023 (SZ) stating that

"1. Though the pleadings are otherwise complete, the Andhra Pradesh Pollution Control Board (APPCB) wants to file an additional report regarding the measures to be taken by the Project Proponent.

2. Post the matter on 16.08.2024 for final hearing. Meanwhile, let the additional report by the APPCB be filed."

The copy of the Hon'ble NGT, Chennai order dated 10.07.2024 is submitted as **Annexure-C.**

In compliance to the Hon'ble NGT Order dated 10.07.2024 in O.A. No. 89 of 2023 (SZ), the following are submitted:


Environmental Engineer
A.P. Pollution Control Board
Regional Office, Visakhapatnam 1

1. The industry is a solvent recovery unit. The industry obtained Consent To operate (CTO) on 22.12.2021 for recovery of solvents through distillation of Spent / Mixed solvents i.e., IPA, Methanol, Acetone, DMF, DMSO, THF, N-Butanol, Toluene, Acetonitrile, Mixed Solvent, Diethyl Amine, Ethyl Acetate, O- Xylene, Cyclohexane, DME, MIBK, ISO Propyl Ether, Triethyl Amine etc.,) of 30 KLD and Dilute Caustic solution (from IPA, THF, MTHF recovery system) of 1.0 KLD as by-products. The CTO is valid up to 31.12.2026.
2. A severe fire accident took place on 30.06.2023 at 11.10 AM in M/s. Sahithi Pharma Private Limited (Unit-I) (Solvent Recovery Unit) located at Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District.
3. The AP Pollution Control Board (APPCB) reviewed the case in the External Advisory Committee (Task Force) meeting of A.P. Pollution Control Board held on 07.07.2023 and issued Stop Production Order to the industry on 12.07.2023. The Copy of the Stop production order is submitted as **Annexure - D**.
4. The industry submitted a representation for revocation of stop production on 23.12.2023 and informed that the industry has completed renovation works after the accident, sent HTDS effluents of 86 KL to CETP, AETL, Atchutapuram and CETP, Parawada and 28.9 Tons of Hazardous waste was disposed to Greentek Enviro Solutions through APEMCL to cement industries for Co-processing.
5. The APPCB officials verified the industry's representation and compliance status of the industry was reviewed before External Advisory Committee (Task Force) meeting of A.P. Pollution Control Board held on 29.12.2023. After detailed review, the committee recommended to issue revocation of stop production order with following directions and shall comply with Hon'ble NGT directions in OA No. 89 of 2023 (SZ):
 - i. The industry shall conduct annual safety audit and shall implement the recommendations of the safety audit.
 - ii. The vent of the condenser shall be passed through VOC absorption media like activated carbon and shall comply with the prescribed standards.
 - iii. The industry shall conduct mock drills for gas leakage scenarios also in addition with fire safety and other chemical spills.


Environmental Engineer
A.P. Pollution Control Board²
Regional Office, Visakhapatnam

- iv. The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.
- v. The industry shall store the chemical containing drums in a closed shed with fire hydrant systems.
- vi. The industry shall comply with the Technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh.
- vii. The industry shall ensure strict compliance to “standard operating procedure and checklist of minimal requisite facilities for utilization of Hazardous waste under Ruel-9 of the HoWM Rules, 2016” notified by CPCB in the month of March, 2018 and further directions issued from time to time.
- viii. The industry shall resume plant operation after obtaining necessary approvals from the competent authorities.
- ix. The industry shall comply with Hon’ble NGT directions in O.A.No. 89 of 2023(SZ).
- x. The implementation progress of the above directions shall be reported to RO, Visakhapatnam regularly.

The copy of the revocation of stop production order is submitted as **Annexure – E.**

6. The present compliance status of the directions stipulated in revocation of Stop Production Order is as follows:

S.No.	Direction	Compliance
i.	The industry shall conduct annual safety audit and shall implement the recommendations of the safety audit.	The industry has conducted safety audit dated 08.05.2024 by third party.
ii.	The vent of the condenser shall be passed through VOC absorption media like activated carbon and shall comply with the prescribed standards.	Provided VOC meter and not installed VOC absorption media with activated carbon.


 Environmental Engineer
 A.P. Pollution Control Board
 Regional Office, Visakhapatnam

iii.	The industry shall conduct mock drills for gas leakage scenarios also in addition with fire safety and other chemical spills.	The latest mock drill was conducted on 09.05.2024.
iv.	The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.	The industry has carried out calibration of safety equipment & leak detection systems and submitted to Factories Department.
v.	The industry shall store the chemical containing drums in a closed shed with fire hydrant systems.	Provided shed for storage of drums with fire hydrant system.
vi.	The industry shall comply with the technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh.	Carried out HARA, HAZOP studies and implemented its recommendations.
vii.	The industry shall ensure strict compliance to “standard operating procedure and checklist of minimal requisite facilities for utilization of Hazardous waste under Ruel-9 of the HoWM Rules, 2016” notified by CPCB in the month of March, 2018 and further directions issued from time to time.	Provided VOC meter and not installed VOC absorption media with activated carbon.
viii.	The industry shall resume plant operation after obtaining necessary approvals from the competent authorities.	The industry has obtained revocation of stop production order from APPCB and obtained partially revoked



 Environmental Engineer
 A.P. Pollution Control Board
 Regional Office, Visakhapatnam

		order from Factories Department, Govt. of Andhra Pradesh. The industry is not in operation.
ix.	The industry shall comply with Hon'ble NGT directions in O.A.No. 89 of 2023(SZ).	The industry informed that the industry will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.
x.	The implementation progress of the above directions shall be reported to RO, Visakhapatnam regularly.	Submitted.

The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Submitted.

Place: Visakhapatnam
Date: 14.08.2024


Environmental Engineer,
APPCB, Regional Office,
Visakhapatnam
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Visakhapatnam

Annexure-A

Item No.1:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.89 of 2023 (SZ)

IN THE MATTER OF:

Tribunal on its own motion In Re:
"2 severely injured in reactor blast
at private pharma limited in
Anakapalli, Andhra Pradesh"

With

Andhra Pradesh Pollution Control Board
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 18.07.2023.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant (s): Suo Moto by Court.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R4.
Ms. T. Hemalatha for R5.

ORDER

1. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1 to 4 and Ms. T. Hemalatha accepts notice on behalf of Respondent No.5.

2. Let the matter be listed on 02.08.2023 for filing response.



Sd/-
Smt. Justice Pushpa Sathanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.89/2023 (SZ)
18th July, 2023. Mn.



Annexure-B

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE: CHENNAI
ORIGINAL APPLICATION NO. 89 OF 2023 (SZ)**

Report of the A.P. Pollution Control Board in compliance with the Hon'ble NGT, Chennai order dated 18.07.2023 in O.A No. 89 of 2023 (SZ) filed by Tribunal n its own motion.

Sl. No	Particulars	Page Nos
1.	A.P. Pollution Control Board Report	1-5
2.	Hon'ble NGT, Southern Zone, Chennai Order dt.18.07.2023 in OA No. 89 of 2023(SZ)	6-7
3.	Copy of the CTO order dated enclosed as Annexure I	8-18
4.	Copy of the Ambient Air Quality Monitoring data enclosed as Annexure II	19-21
5.	Copy of the Waste water Analysis reports are enclosed as Annexure III	22
6.	Copy of the District Collector proceedings are enclosed as Annexure - IV	23-24
7.	Copy of the Stop production order is enclosed as Annexure V	25-28

**Place: Visakhapatnam
Dt. 26.07.2023**


**Environmental Engineer,
APPCB, Regional Office,
Visakhapatnam
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Visakhapatnam**

Report of the A.P. Pollution Control Board in compliance with the Hon'ble NGT, Chennai order dated 18.07.2023 in O.A No. 89 of 2023 (SZ) suo-motu case taken up by Hon'ble Tribunal in the matter of " severely injured in reactor blast at private pharma limited in Anakapalli, Andhra Pradesh"

1. It is to submit that a severe fire accident took place on 30.06.2023 at 11.10 AM in M/s. Sahithi Pharma Private Limited (Unit-I) (Solvent Recovery Unit) located at Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District.
2. The Hon'ble NGT, Chennai in its order dt. 18.07.2023 in O.A. No. 89 of 2023 (SZ) in the matter of : *Tribunal n its own motion In Re: " severely injured in reactor blast at private pharma limited in Anakapalli, Andhra Pradesh" with Andhra Pradesh Pollution Control Board and Ors issued the following order:*
 - "1. The Learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No. 1 to 4 and Ms. T. Hemalatha accepts notice on behalf of Respondent No.5.*
 - 2. Let the matter be listed on 02.08.2023 for filing of response."*
3. Further, to submit that a severe fire accident took place on 30.06.2023 at 11.10 AM in M/s. Sahithi Pharma Private Limited (Unit-I) (Solvent Recovery Unit) located at Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District. In this regard, after receiving the information about the incident, the Environmental Engineer & Assistant Environmental Engineer of Regional Office-Visakhapatnam and the JSO, ZL, Visakhapatnam, APPCB proceeded to the industry. During inspection, Sri P.Eswara Rao, GM (Production), Sri N.Siva Kumar, Manager (Production) were present.
4. The industry is a solvent recovery unit. The industry obtained Consent To operate on 22.12.2021 for recovery of solvents through distillation of Spent / Mixed solvents i.e., IPA, Methanol, Acetone, DMF, DMSO, THF, N-Butanol, Toluene, Acetonitrile, Mixed Solvent, Diethyl Amine, Ethyl Acetate, O- Xylene, Cyclohexane, DME, MIBK, ISO Propyl Ether, Tryethyl Amine etc.,) of 30 KLD and Dilute Caustic solution (from IPA, THF, MTHF recovery system) of 1.0 KLD as by-products. The consent is valid up to 31.12.2026.(Copy of the CTO order is enclosed as **Annexure I**)
5. On 30.06.2023 at about 11.10 AM, while distillation of spent solvent DMSO (Di Methyl Sulphoxide) vapour column bursted, fire broke out and immediately spread to tank truck loading bay near product storage tanks where loading of Iso Propyl Alcohol was being carried out and solvent drum storage sheds and other all other locations in the factory causing severe injuries to 7 personnel. In this major accident the solvent distillation kettle of 8 KL capacity flew in air and fell in a nearby factory (M/s. Laurus Labs Limited, (Unit-VI)) at a distance of around 70 m. Immediately firefighting was done by neighbouring industry i.e. M/s. Laurus Laboratories Limited, Unit-6 with their firefighting equipment but fire was not controlled. The fire tenders (14 No.s) from M/s.Asian Paints, Atchuthapuram fire station, JNPC Parawada ,NTPC, and Anakapalli fire station

rushed the spot and started fire-fighting. The fire was controlled by 4:30PM. The seven injured persons were shifted to KIMS ICON Hospital Sheelanagar, Visakhapatnam for treatment. Later they were shifted to KGH Hospital, Visakhapatnam. Out of 7 persons, two persons were died during the treatment on the same day and later four persons were succumbed to burn injuries and one person condition is stable. Further, 4 fire crew of AP State Disaster Response and Fire Management were also injured while fire-fighting, and they were shifted to District Hospital, Anakapalli.

6. The AP Pollution Control Board has taken up the following for Air & Water pollution monitoring:
 - a) At the time of incident, the Board officials carried out VOC monitoring near the accident site with hand held VOC meter and the VOCs concentration near the accident area is found to be 0.8 to 8.0 ppm. Further VOC monitoring conducted in the downward wind direction at a distance of 2.8 km in the premises of M/s. Brandix India Apparel City Pvt., Ltd and the concentration of VOCs found to be 0.5 to 0.8 ppm
 - b) The Concentrations of PM10, PM2.5, SO2,NO2, Ammonia, CO and other parameters monitored are observed to be within the NAAQ standards and No abnormal VOC concentrations are recorded in the mobile CAAQMS monitoring data. (Monitoring data is enclosed as **Annexure II**).
 - c) The samples of contaminated waste water from collection sump near northeast corner and stagnated wastewater near security gate were collected on 30.06.2023 and the samples are having high acidic pH i.e, 1.04 and 0.97 and High COD. Hence 86 KL HTDS of wastewater generated during fire fighting was disposed to CETP of AETL and CETP of Vishaka Pharma city Limited through tankers for further treatment and disposal. (Waste water Analysis reports are enclosed as **Annexure III**).
 - d) Hazardous solid waste generated during fire accident is yet to be ascertained. In this regard, the industry was directed to send the hazardous waste to TSDF, Parawada through APEMCL duly following the online manifest system through APEMCL and submit the manifest copies to this office.
7. The District Collector & Magistrate, Anakapalli, vide proceedings dt.30.06.2023, has constituted a Committee with the following members to conduct an enquiry and submit the report. (Copy of the District Collector proceedings are enclosed as **Annexure - IV**).


1	Joint Collector, Anakapalli	Chairperson
2	Additional Superintendent of Police, Anakapalli	Member
3	District Fire Officer, Anakapalli	Member
4	Deputy Chief Inspector of Factories	Member
5	Environmental Engineer. Pollution Control Board	Member
6	Revenue Divisional Officer, Anakapalli	Member
7	Deputy Chief Commissioner of Labour, Anakapalli	Member
8	Prof. K.V.Ramesh , Dept. of Chemical Engg., Andhra University College of Engineering	Co-opted member

The above committee inspected the industry on 05.07.2023 and the report is awaited.

8. The AP Pollution Control Board reviewed the case in the External Advisory Committee meeting held on 07.07.2023 and issued Stop Production Order to the industry on 12.07.2023. (Copy of the Stop production order is enclosed as **Annexure - V**).
9. The cause of the incident and reasons for the failure of the safety system are being investigated by the Deputy Chief Inspector of Factories, who is the prescribed authority.

This report is submitted to the Hon'ble NGT, Chennai in due compliance of the Hon'ble NGT Order dt. 18.07.2023 in O.A. No. 89 of 2023 (SZ). The APPCB will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.

Place: Visakhapatnam
Date : 26.07.2023


Environmental Engineer,
APPCB, Regional Office,
Visakhapatnam
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Visakhapatnam

Photograph showing where accident occurred at M/s. Sahithi Pharma Pvt.Ltd,(Unit-1)



Fire broke out at SRS plant.



Fire broke out at SRS plant.





Exploded Distillation Reactor of Sahithi in adjacent Laurus unit-6.

Item No.1:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI***(Through Video Conference)***Original Application No.89 of 2023 (SZ)**

IN THE MATTER OF:

Tribunal on its own motion In Re:
"2 severely injured in reactor blast
at private pharma limited in
Anakapalli, Andhra Pradesh"

With

Andhra Pradesh Pollution Control Board
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 18.07.2023.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

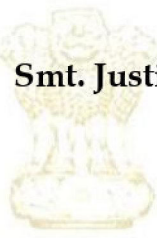
For Applicant (s): Suo Moto by Court.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R4.
Ms. T. Hemalatha for R5.

ORDER

1. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1 to 4 and Ms. T. Hemalatha accepts notice on behalf of Respondent No.5.

2. Let the matter be listed on 02.08.2023 for filing response.



Sd/-
Smt. Justice Pushpa Sathanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.89/2023 (SZ)
18th July, 2023. Mn.



Annexure - I



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>

RED CATEGORY
RENEWAL OF CONSENT & AUTHORIZATION ORDER

Consent Order No : APPCB/VSP/VSP/340/CFO/HO/2017- 22/12/2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Sahithi Pharma Private Limited (Unit-I) (Solvent Recovery Unit)
(formerly M/s. Sruthi Chemicals(Unit-I)(Solvent Recovery Unit),
Plot No. 27C 1(Part), APSEZ, De-notified Area,
Atchuthapuram, Rambilli, Visakhapatnam
E-mail: sruthichemicalsunit1@gmail.com; rcraju@sruthichemicalsunit1.com;

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i. Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1.	Process, Washings & Utilities	6.50	The industry shall route the pretreated effluent through M/s. Andhra Pradesh Environment Corporation (APEMC) to CETP, Atchutapuram.
2	Domestic	1.5	Septic tank followed by Soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m ³ /hr)
1	Attached to 1 x 6 TPH coal fired boiler	--
2.	Attached to 1 x 200 KVA DG Set	--
3.	Process emissions	--

iii) **HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:**

M/s. Sahithi Pharma Private Limited (Unit-I)(Solvent Recovery Unit), Plot No. 27C1 (Part), APSEZ, Denotified Area, Achuthapuram, Rambilli (M), Visakhapatnam District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

• **HAZARDOUS WASTES WITH DISPOSAL OPTION:**

Sl. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	Organic residue	20.3 of Schedule – I	300 Kg/Day	Shall be routed through M/s. APEMC to Preprocessing facility / Cement Industries for Co-Processing / to TSDF, Parawada, Visakhapatnam for incineration.
2.	ETP Sludge	35.3 of Schedule – I	60 Kg/Day	Shall be routed through M/s. APEMC to TSDF, Parawada, Visakhapatnam for landfill

• **HAZARDOUS WASTES WITH COLLECTION OPTION**

Sl. No	Name of Hazardous Waste	Stream	Quantity	Collection option
1.	Distillation of Spent / Mixed solvents - (IPA, Methanol, Acetone, DMF, DMSO, THF, NButanol, Toluene, Acetonitrile, Mixed Solvent, Diethyl Amine, Ethyl Acetate, O – Xylene, Cyclohexane, 1,2.DME, MIBK, ISO Propyl Ether, Tryethyl Amine etc.)	20.2 & 28.6 of Schedule – I	30 KLD	The industry shall accept the spent /mixed solvents through M/s. APEMC from authorized industries for recovery.

• **HAZARDOUS WASTES WITH RECYCLING OPTION:**

Sl. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	Waste oils & Grease	5.1 of Schedule – I	200 LPA	Shall be routed through M/s. APEMC to APPCB authorized agencies for reprocessing / recycling

• **NON-HAZARDOUS / OTHER WASTES WITH RECYCLING OPTION:**

Sl. No	Name of Waste	Quantity	Method of disposal
1.	Boiler Ash	4.8 TPD	Shall be disposed to Brick Manufacturers

This consent order is valid for the following products along with quantities indicated only:

S.No.	Product	Quantity
1.	Recovery solvents (from distillation of Spent / Mixed solvents)	30 KLD

	(IPA, Methanol, Acetone, DMF, DMSO, THF, N – Butanol, Toluene, Acetonitrile, Mixed Solvent, Diethyl Amine, Ethyl Acetate, O- Xylene, Cyclohexane, 1.2. DME, MIBK, ISO Propyl Ether, Triethyl Amine etc.)	
By Product		
2.	Dilute caustic solution (from IPA, THF, MTHF recovery system)	1.0 KLD

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31st day of December, 2026.**

BATCHU SIVA PRASAD, CEE(BSP), O/o CHIEF ENVIRONMENTAL ENGINEER-
APPCB

To

**M/s. Sahithi Pharma Private Limited (Unit-I)(Solvent Recovery Unit)
Plot No. 27C 1(Part), APSEZ, De-notified Area,
Atchuthapuram, Rambilli, Visakhapatnam**

Copy to :

1. The JCEE, Zonal Office, **Visakhapatnam** for information and necessary action.
2. The Environmental Engineer, Regional Office, **Visakhapatnam** for information and necessary action.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
5. The industry shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of

the Board.

8. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
10. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
11. The industry may explore the possibility of tapping the solar energy for their energy requirements.
12. The industry should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE-B

1. The industry shall comply with the following within 1 month:

- I. The industry shall obtain Fire NOC.
- II. The industry shall comply with the revised SoP issued by CPCB for solvent recovery units
- III. The industry shall store the drums in closed shed.
- IV. The industry shall maintain records on characteristics of crude ML's & quantity of recovered solvents
- V. The industry shall maintain vent condenser at a height of 6 meters above the roof tops
- VI. The industry shall provide the data logger to VOC meters.
- VII. The industry shall provide drum detoxification facility.
- VIII. The industry shall rectify the vents of which are dipped in HDPE drum containing water at production block level, as recommended by CPCB.

WATER POLLUTION:

2. The source of water is APSEZ, Atchutapuram. The following is the permitted water consumption:

Sl. No.	Purpose	Quantity (KLD)
1.	Process and Washings	1.5
2.	Cooling tower makeup and boiler feed	28.0
3.	Domestic & Gardening purposes.	5.0
	Total	34.5

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above purpose.

3. The LTDS effluents sent to CETP, AETL shall not contain constituents in excess of the tolerance limits mentioned below,

Outlet	Parameter	Concentration in mg/l
1*	pH	6.50 – 8.50
	Temperature °C	< 45°C
	TDS	12,000 mg/l
	TSS	600 mg/l
	BOD	3,000 mg/l
	COD	8,000 mg/l
	Oil and Grease	20 mg/l
	Chromium Hexavalent (as Cr+6)	2 mg/l
	Chromium (total) (as Cr)	2 mg/l
	Ammonical Nitrogen (as N)	30 mg/l
	Cyanide (as CN)	0.20 mg/l
	Lead (as Pb)	1 mg/l
	Nickel (as Ni)	3 mg/l
	Zinc (as Zn)	15 mg/l
Arsenic (as As)	0.20 mg/l	
Mercury (as Hg)	0.01 mg/l	

(*The industry shall segregate the HTDS and LTDS effluent streams and the effluents which are not meeting the above standards shall be treated as HTDS effluents and shall be sent CETP of AETL for evaporation.).

- The industry shall maintain Electro Magnetic flow meters with totalisers for water and effluent quantity measurements for different streams of effluents and different categories of water usage stipulated in this order.
- The effluents shall be stored in above ground collection tanks.
- Floor washings shall be admitted into effluent collection system only and shall not be allowed to find their way into storm water drains or open areas.
- Effluents shall not be discharged onland or any water bodies or aquifers under any circumstances.

AIR POLLUTION:

8. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards(mg/Nm ³)
1	Particulate Matter	100
3	HCl	35
	NH ₃	30
	Sulphuric acid mist	50
	Chlorine	15
	Parameter	Standards (mg/Nm ³)
Tank farm vents	HCl	35
	NH ₃	30

	Chlorine	15
	Benzene	5
	Toluene	100
	Acetonitrile	1000
	Dichloromethane	200
	Xylene	100
	Acetone	2000

9. The industry shall ensure compliance with ambient air quality standards of PM10 - 100 micro grams/ m³; PM2.5 - 60 mg/ m³; SO₂ - 80 micro grams/ m³; NO_x – 80 micro grams/m³, (day average standards).

The industry shall comply with National Ambient Air Quality Standards stipulated in CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 and also the

Noise standards: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

10.The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

11.The industry shall provide a sampling port with removable dummy of not less than 15 cm diameter in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

12.The evaporation losses in solvents shall be controlled by taking suitable measures, which include:

- i. Chilled brine circulation to effectively reduce the solvent losses into the atmosphere.
- ii. Transfer of solvents by using pumps and closed conveyance instead of manual handling.
- iii. The reactor vents connected with primary & secondary condensers to catch the solvent vapours.
- iv. All the solvent storage tanks are connected with vent condensers to prevent solvent vapours.

13.The industry shall not cause odour nuisance in the surroundings.

14.The industry shall provide VOC meters with real time data transmission facility through internet of things (IoT) and link to the servers of APPCB

GENERAL:

15.The industry shall not carry out any other activity except for the recovery of spent solvents.

16.The industry shall maintain registers regarding the data of spent solvents received and recovered and sale details submit the data every 3 months to RO, Visakhapatnam.

17.The industry shall maintain & submit manifest copies of the solvents received to the A.P. Pollution Control Board on quarterly basis.

18.The drums containing chemicals / solvents shall be stored under a roof on elevated platform with a provision to collect leakages / spillages in the collection pit.

19.The industry shall store the Hazardous waste in closed shed with dyke wall and

- leachate collection system.
20. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
 - a. Daily production details.
 - b. Quantity of Effluents generated, treated, recycled/reused and disposed to CETP.
 - c. Log Books for pollution control systems.
 - d. Characteristics of effluents and emissions.
 - e. Hazardous/non hazardous solid waste generated and disposed.
 - f. Inspection book.
 - g. Manifest copies of effluents / hazardous waste.
 21. The industry shall maintain good house keeping within the plant premises.
 22. The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry.
 23. The industry shall comply with the Standard Operating Procedure (SoP) and Checklist of Minimal Requisite Facilities for Utilization of Spent Solvent for Recovery of Solvent specified for Solvent Recovery Units issued by CPCB from time to time. The total cumulative losses of solvents shall not be more than 5% of the solvent on annual basis from storage inventory.
 24. The industry shall comply with SoPs issued by CPCB time to time for all the wastes.
 25. The industry shall follow the SOP for Safe and Scientific Spent Solvent Handling, Processing and Storage.
 26. The industry shall install digital display boards at publicly visible places at the main gate indicating the products manufactured Vs permitted quantities, Treated effluent concentrations Vs discharge standards, Stack emission & AAQ concentrations Vs standards, hazardous waste generation, disposed, stock Vs permitted quantities and validity of CFO; and exhibit the CFO order at a prominent place in the factory premises.
 27. The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Board.
 28. The industry shall comply with the Regulation of Persistent Organic Pollutants Rules, 2018 notified by the MoEF&CC Notification vide G.S.R. 207 (E) dated 30.05.2018. As per the notification, the following 7 chemicals are prohibited to manufacturer, trade, use, import and export:
 - a. Chlordecone,
 - b. Hexabromobiphenyl,
 - c. Hexabromodiphenyl ether and heptabromodiphenyl ether (commercial octa-BDE),
 - d. Tetrabromodiphenyl ether and pentabromodiphenyl ether (commercial penta-BDE),
 - e. Pentachlorobenzene,
 - f. Hexabromocyclododecane and
 - g. Hexachlorobutadine.
 29. The industry shall renew the PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Visakhapatnam on yearly base.
 30. The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be

furnished by the industry and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.

31. Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.
32. The industry shall comply with following conditions & recommendations made by NGT committee in OA No. 134/2020 (PB):
 - a. To conduct periodical mock drills to the employees in controlled environment on actions to be taken during failure of critical process parameters.
 - b. To impart regular training to the staff and to make them aware about process details, process functionalities. The industry shall train its employees to deal with emergencies arising out of leakage, abnormal temperature & pressure readings, increased emissions, pump failures, failure of air pollution control devices, effluent treatment plant, shock loads or any other accidents likely to occur due to particular industrial activity. Overall the industries should be prepared for emergency response readiness & effectiveness in terms of major & minor accidents.
 - c. To recruit competent and qualified staff
 - d. The distillation units shall install double valve system for taking samples during the process to minimize air ingress.
 - e. To provide interlocking arrangement for critical process parameter and pollution control systems. For example: If temperature is increasing exorbitantly, the application of steam or heat should be automatically stopped and purging of coolant or other means to reduce the temperature to desired range should be automatically done.
 - f. There should be auto alarm system or siren system to alert the employees in case of any deviations noticed in process parameter
 - g. Vacuum distillation units/ autoclaves should be provided with pressure relief valve, pressure gauge and safety valve or rupture disc in the reactors
 - h. Fixed pipelines with metering pumps will be provided for solvent transfer up to Day tanks/reactors. Any reaction upsets will be confined to the reaction vessel itself as defined quantity of charges of raw materials is issued to the reaction vessel/Day tank by metering pumps
 - i. Flame arrestors, water curtains and other fire safety arrangements shall be installed. Spark / flame proof electrical fittings shall be installed
 - j. The spent solvents shall be procured from only those industries having hazardous waste authorization from respective SPCB's/ PCC's.
 - k. Utility like Chilling, cooling, vacuum, steaming and its alternative will be provided to control reaction parameters in a safe manner.
 - l. Free Fall of any flammable material in the vessel will be avoided
 - m. Static earthing provision will be made at design stage to all solvent handling equipment, reactors, vessels etc
 - n. Reactor vent line will be connected with reflux unit or condenser in case of VOC or with scrubber in case of toxic gas generation in reaction.
 - o. All emergency valves and switches and emergency handling facilities should be easily assessable.
 - p. All the vessels should be examined periodically by a recognized competent person under the Factory Act.
 - q. All the vessels and equipment should be well earthed appropriately and well protected against Static Electricity. Also for draining in drums proper earthing

facilities should be provided.

- r. All solvents and flammable material storage tanks will be away from the Process plant and required quantity of material should be charge in reactor by Pump or by applying N2 pressure.
- s. Temperature indicators are provided near all reactor and distillation systems.
- t. All the Plant Personnel shall be provided with Personal Protection Equipment to protect against any adverse health effect during operations, leakage, spillages or splash. PPE like Helmets, Safety Shoes, Safety Glasses, Acid-Alkali Proof Gloves etc. will be provided to the employees. All employees will be given and updated in Safety aspects through periodic training in safety.
- u. To make it mandatory to all employees working in the industry to wear PPE's especially persons working in shop floor should not be allowed inside without PPE's
- v. Material Safety Data Sheets of Raw Materials & Products will be readily available at the shop floor.
- w. PLC base process controls and operation of plant will be installed wherever possible.
- x. Solvents will be transferred by pump only in plant area and day tank will be provided. Overflow line will be return to the storage tank or Pump On-Off switch will be provided near day tank in plant.
- y. Materials will be stored as per compatibility and separate area for flammable, corrosive and toxic chemical drums in store shall be earmarked.
- z. Smoking and other spark, flame generating item will be banned from the Gate.
- aa. Provision for separate water reservoir of adequate capacity for Fire Hydrant system and provision of separate DG set for emergency power as per TAC guidelines (Tariff advisory committee) sufficient quantity of Foam compound for firefighting during solvent Fire. Sufficient numbers of Fire extinguishers will be installed in plant and storage area as per IS 2190:2010 guidelines.
- ab. Pipelines and Flexible pipeline (SS 316/MS) are appropriately earthed to avoid accumulation of Static Electricity. Periodic Checkups of the pipelines will be conducted to curb any chances of mishap due to leakages. Preventive Maintenance Schedules will be in practice.
- ac. Transport Emergency planning and training to driver and cleaner will be provided.
- ad. On way emergency telephone number list will be provided to transporter.
- ae. Emergency siren and wind sock will be provided.
- af. Onsite emergency plan and off site emergency plan will be prepared by the industries.
- ag. First Aid Boxes and First Aiders will be made available at site at easily accessible places.
- ah. Solvents Handling, solvent storage area, distillation unit should be declared as Flame Proof areas having complete Flame Proof fittings to avoid any mishap.
- ai. To prepare onsite and offsite emergency plans.

Special conditions:

33. The industry shall prepare a safety report and carry out an independent safety audit report of the respective industrial activities including chemical storages / isolated storages by an expert not associated with such industrial activity as required under Rule 10 of MSIHC Rules, 1989 and get it approved by the Factories Dept., and submit the compliance along with copy of the safety report, safety audit report and safety

certificate at concerned Regional Office, APPCB.

34. The industry shall extend training to the working personnel for the prevention of accidents and necessary antidotes to ensure safety, as per the MSIHC Rules, 1989.
35. The industry shall carry out calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.
36. The industry shall install fluorescent Wind Vane at the highest point in the industry premises.
37. The industry shall submit Risk analysis and risk assessment covering worst scenario clearly describing impact within the industry premises and outside the industry premises and emergency response system.
38. The industry shall submit the copy of the safety audit report and On-Site / Off Site Emergency Plans as applicable after being certified by the Factories Department to the APPCB, Regional Office from time to time, if the storage quantity of hazardous chemicals is equal to or, in excess of the threshold quantities specified in schedule 2 & 3 of MSIHC Rules, 1989.

SCHEDULE – C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

Specific Conditions:

10. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
11. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules,

2016.

- 12.The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
- 13.The industry shall transport the hazardous waste to cement industries only through vehicle fitted with GPS tracking system.
- 14.The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
- 15.The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
- 16.Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

BATCHU SIVA PRASAD, CEE(BSP), O/o CHIEF ENVIRONMENTAL ENGINEER-
APPCB

To

**M/s. Sahithi Pharma Private Limited (Unit-I)(Solvent Recovery Unit)
Plot No. 27C 1(Part), APSEZ, De-notified Area,
Atchuthapuram, Rambilli, Visakhapatnam**

Signed by Batchu Siva

Prasad

Date: 22-12-2021 18:16:51

Reason: Approved

Annexure-II

A.P. POLLUTION CONTROL BOARD, ZONAL LABORATORY, VISAKHAPATNAM
MOBILE CONTINUOUS AMBIENT AIR QUALITY MONITORING STATION
24 Hrs. AVERAGE VALUES

M/s Brandix India Apparel City, Pudimadaka(Rd), Atchutapuram(m), Anakapalle.

Location : Near Brandix Main Gate

Date	Time	CO mg/m ³	O ₃ µg/m ³	NO µg/m ³	NO ₂ µg/m ³	NO _x µg/m ³	NH ₃ µg/m ³	SO ₂ µg/m ³	PM 2.5 µg/m ³	PM 10 µg/m ³	AT °C	RH %	WS m/s	WD deg	BP mmHg
30.06.2023 to 01.07.2023	16:00 to 15:00	0.5	54.1	8.6	8.4	17.0	27.3	16.1	18	47	33.1	74.9	2.5	217	757
NAAQ Standards 24 Hrs.		*2	*100	-	80	-	400	80	60	100	-	-	-	-	-

Note:

* O₃ & CO standards is for 8 hours


SENIOR ENVIRONMENTAL SCIENTIST

A.P. POLLUTION CONTROL BOARD, ZONAL LABORATORY, VISAKHAPATNAM
CONTINUOUS AMBIENT AIR QUALITY MONITORING STATION-MOBILE VAN AVERAGE
VOCs and MERCAPTANS VALUES

M/s Brandix India Apparel City, Pudimadaka(Rd), Atchutapuram(m), Anakapalle.

Location : Near Brandix Main Gate

Date	Time	Methylmercaptan (ppb)	Ethylmercaptan (ppb)	Dimethylsulfide (ppb)	Carbon disulfide (ppb)	Diethylsulfide (ppb)	Dimethylsulfide (ppb)	Diethylsulfide (ppb)	2-methylpentane (ppb)	3-methylpentane (ppb)	n-hexane (ppb)	2,4-dimethylpentane (ppb)	benzene (µg/m ³)	cyclohexane (ppb)	2-methylhexane (ppb)	2,3-dimethylpentane (ppb)	3-methylhexane (ppb)
30.06.2023 to 01.07.2023	16:00 to 15:00	0.1	0.8	0.0	4.4	0.1	1.5	0.0	0.9	0.2	3.7	0.8	0.7	0.5	2.2	0.9	0.3

Date	Time	2,2,4-trimethylpentane (ppb)	n-heptane (ppb)	2,3,4-trimethylpentane (ppb)	methylcyclohexane (ppb)	toluene (ppb)	2-methylheptane (ppb)	3-methylheptane (ppb)	n-octane (ppb)	ethylbenzene (ppb)	m,p-xylene (ppb)	styrene (ppb)	o-xylene (ppb)	n-nonane (ppb)	isopropylbenzene (ppb)	n-propylbenzene (ppb)	m-ethyltoluene (ppb)
30.06.2023 to 01.07.2023	16:00 to 15:00	0.0	0.1	0.1	0.0	28.1	5.7	0.0	0.0	1.8	0.1	0.2	0.1	0.0	0.1	0.0	0.0

Date	Time	p-ethyltoluene (ppb)	1,3,5-trimbenzene (ppb)	c-ethyltoluene (ppb)	1,2,4-trimbenzene (ppb)	n-decane (ppb)	1,2,3-trimbenzene (ppb)	m-diethylbenzene (ppb)	Ethane-FID (ppb)	Propane-FID (ppb)	Propene (ppb)	iso-Butane-FID (ppb)	n-Butane-FID (ppb)	trans-2-butene (ppb)	1-butene (ppb)	iso-Butene (ppb)	cis-2-butene (ppb)
30.06.2023 to 01.07.2023	16:00 to 15:00	0.0	0.0	0.8	0.2	0.6	0.2	0.0	2.8	1.0	0.5	0.5	0.5	0.1	0.0	0.0	0.0

Date	Time	cyclopentane-FID (ppb)	iso-Pentane-FID (ppb)	n-Pentane-FID (ppb)	trans-2-pentene (ppb)	1-pentene (ppb)	cis-2-pentene (ppb)	2,2-dimethylbutane (ppb)	2,3-dimethylbutane (ppb)	2/3-Methylpentane (ppb)	isoprene (ppb)	methylcyclopentane (ppb)	1-Hexene (ppb)
30.06.2023 to 01.07.2023	16:00 to 15:00	0.1	0.0	0.0	0.0	0.1	0.3	8.2	0.2	2.0	0.0	0.1	2.8


SENIOR ENVIRONMENTAL SCIENTIST



Andhra Pradesh Pollution Control Board

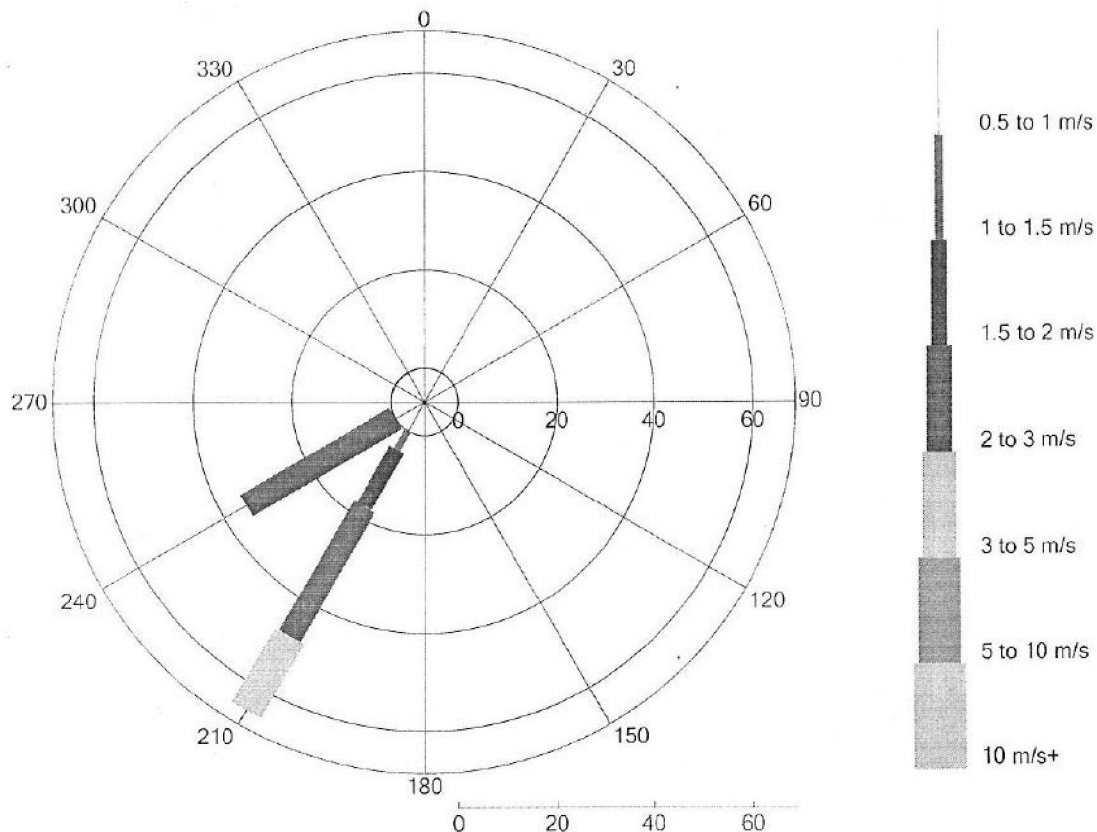
Continuous Ambient Air Quality Monitoring Station : Mobile Van

AP Pollution Control Board

LOCATION : Near Brandix Main Gate, M/s Brandix India Apparel City, Pudimadaka(Rd), Atchutapuram(m), Anakapalle.

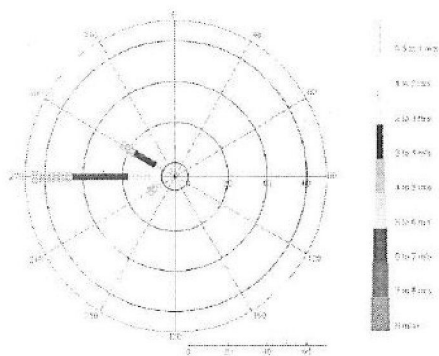
Wind Rose

30-06-2023 16:00 to 01-07-2023 15:00



0.0% calm
100.0% valid data present

Example :



0.0% calm
100.0% valid data present

0° & 360° - North	180° - South
30° - NNE	210° - SSW
60° - ENE	240° - WSW
90° - East	270° - West
120° - ESE	300° - WNW
150° - SSE	330° - NNW

In above example fig. predominantly wind direction is from West to East.
Note: Wind Rose diagram represents towards source only.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY :: VISAKHAPATNAM
39-33-20/4/1, Madhavadhara VUDA Colony,
Visakhapatnam - 530018. Ph : 0891 - 2719380/481



M. RAVI, M.Sc
SENIOR ENVIRONMENTAL SCIENTIST

e-mail:zovsplab-ses2@appcb.gov.in

WATER ANALYSIS REPORT

Sample No. : 2023-06-E-280 & 281
Sample location/Address : M/s Sahithi Pharma Private Limited, (Unit-I),
Atchutapuram (M), Anakapalli District.
Sample Source : E-280: Contaminated water sample collected from the drain
(Near the Security Gate of M/s Sahithi Pharma)
E-281: Contaminated water sample collected from the drain
100 mtrs away from the incident site
Sample collected on : 30.06.2023
Sample received on : 01.07.2023
Sample collected by : JSO & Analyst (OS), Zonal Laboratory, Visakhapatnam

S.No.	Parameter	Units	E-280	E-281
1.	pH	--	1.01	0.98
2.	Total Dissolved Solids	mg/L	60900	60788
3.	Chemical Oxygen Demand	mg/L	42000	41800

GC-MS ANALYSIS:

S.No.	Compounds identified
1.	Ethanol -1- (butoxyethoxy)
2.	Cycloctonol, 2-mercapto
3.	Iso butyrainilide
4.	4-(3-methoxyphenyl)-3 Hexanone
5.	Dodecanoic Acid, 1-methylethylester
6.	1,1 biphenyle 33' dimethoxy
7.	Trityl Hydroperoxide
8.	Pyrazine,2,5-diethyl 3-6 Diphenyl
9.	Triphenyl phosphonic oxide
10.	Desmethyl citalopram
11.	1-Monolinoleoylglycrol trimethyl silyl ether

Remarks: GC-MS qualitative analysis was carried out in full scan mode.


SENIOR ENVIRONMENTAL SCIENTIST

Rc.No.569/2023/SA-1/Coordn, Dt.30/06/2023.

Collector's Office,
Anakapalli.**PROCEEDINGS OF THE COLLECTOR & DISTRICT MAGISTRATE,
ANAKAPALLI****PRESENT: RAVI PATTANSHETTI, I.A.S.,**

@@@

Sub: Industrial Accidents – Anakapalli District – Incident occurred in the APSEZ (De-notified area) of Rambilli Mandal in Sahithi Pharma Pvt., Ltd., - on 30.06.2023 – 02 person died and 05 persons injured – Constitution of a Committee to enquire into the incident and submission of enquiry report – Orders – Issued

Read: 1.Rc.no. 204/2023JA of the Tahsildar, Rambilli Dt:30.06.2023.

2.Preliminary Investigation report of the Deputy Chief inspector of factories, Visakhapatnam dt:30.06.2023.

@@@

ORDER:-

Whereas, the Tahsildar, Rambilli reported that a fire accident took place at about 11:10 AM on 30.06.2023 at Sahithi Pharma Pvt., Ltd., located in APSEZ, Atchutapuram (De- notified Area) Rambilli Mandal, Anakapalli District during solvent loading causing severe burn injuries to 07 persons and subsequent death of 2 persons.

Therefore, a committee is hereby constituted with the following officers to conduct an inquiry and submit a detailed report on this accident:

1	Joint Collector, Anakapalli	Chairperson
2	Additional Superintendent of Police, Anakapalli	Member
3	District Fire Officer, Anakapalli	Member
4	Deputy Chief Inspector of Factories	Member
5	Environmental Engineer,A.P. Pollution Control Board	Member
6	Revenue Divisional Officer, Anakapalli	Member
7	Deputy Chief Commissioner of Labour, Anakapalli	Member
8	Any expert/person as decided by Chairperson	Co-opted member

The Committee constituted shall submit the report to the undersigned at the earliest.

Ravi Pattanshetti

**District Collector,
Anakapalli.**

To

The Joint Collector, Anakapalli.

The Additional Superintendent of Police, Anakapalli.

The District Fire Officer, Anakapalli.

The Deputy Chief Inspector of factories

The Environmental Engineer A.P. Pollution control board.

The Revenue Divisional Officer, Anakapalli.

The Deputy Chief Commission of Labour, Anakapalli.

Copy submitted Spl. Chief Secretary, Revenue (DM) Department, A.P., Amaravathi, Guntur for information.

Copy to the Director, Disaster Management & Managing Director, APSDMA, Kunchanapalli, Guntur.



ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Order No. 782/APPCB/HO/ECS/ANKP/VSP/2023-

Date:12/07/2023.

STOP PRODUCTON ORDER

Sub: APPCB - HO - ECS - M/s. Sahithi Pharma Private Limited (Unit-I) (Formerly M/s. Sruthi Chemicals (Unit-I) (Solvent Recovery Unit), Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District – Fire accident occurred in the industry on 30.06.2023 - Non-compliance of CTO & HWA - EAC meeting held on 07.07.2023 – **Stop Production Order - Issued** - Reg.

Ref:

1. Consent Order No: APPCB/VSP/VSP/340/CFO/HO/2017 dated 22.12.2021., valid up to 31.12.2026
2. RO, Visakhapatnam Notice No. 1003/PCB/RO-VSP/2023-77, Dt. 27.05.2023
3. Fire accident occurred at your industry on 30.06.2023
4. External Advisory Committee (Task Force) meeting held on 07.07.2023.

WHEREAS you are operating an industry in the name & style of M/s. Sahithi Pharma Private Limited (Unit-I) located at Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District and engaged in Solvent Recovery activity.

WHEREAS you have obtained renewal of CTO & HWA on 22.12.2021 for a period up to 31.12.2026 for recovery of solvents through distillation of Spent / Mixed solvents i.e., IPA, Methanol, Acetone, DMF, DMSO, THF, N – Butanol, Toluene, Acetonitrile, Mixed Solvent, Diethyl Amine, Ethyl Acetate, O- Xylene, Cyclohexane, DME, MIBK, ISO Propyl Ether, Triethyl Amine etc.) of 30 KLD and Dilute Caustic solution (from IPA, THF, MTHF recovery system) of 1.0 KLD as by-product.

WHEREAS the Board officials inspected your industry on 06.05.2023 and observed that the you have not provided drum detoxification facility, storing chemical drums openly, not conducted safety audit and not conducted mock drills regularly.

WHEREAS a notice was issued to your industry vide ref. 2nd cited, to implement the following and submit compliance report along with self certification on compliance of all the CTO conditions within 15 days

- a. The industry shall conduct annual safety audit and shall implement the recommendations of the safety audit.
- b. The vent of the condenser shall be passed through VOC absorption media like activated carbon and shall comply with the prescribed standards.
- c. The industry shall conduct mock drills for gas leakage scenarios also in addition with fire safety and other chemical spills.
- d. The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That

certified copy shall be submitted to the APPCB, Regional Office.

- e. The industry shall store the chemical containing drums in a closed shed with fire hydrant systems.
- f. The industry shall comply with the Technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh.

WHEREAS a fire accident occurred at your industry premises on 30.06.2023 leading to death of six personnel, injury to one person of the industry and injuries to 4 fire crew of AP State Disaster Response and Fire Management.

WHEREAS the Board officials inspected your industry on 30.06.2023 and reported the following –

- a. At the time of accident, the industry is in operation for distillation of spent IPA, DMSO, THF, Toluene and Acetonitrile solvents.
- b. At the time of incident, the Board officials carried out VOC monitoring near the accident site and in the downward wind direction at a distance of 2.8 km in the premises of M/s. Brandix India Apparel City Pvt., Ltd.
- c. The VOCs concentration near the accident area is found to be 0.8 to 8.0 ppm and near the Brandix it is found to be 0.5 to 0.8 ppm. Ambient air quality was also monitored by mobile CAAQM station near M/s. Brandix India Apparel City Pvt., Ltd and the monitoring was continued for next day.
- d. The samples of contaminated waste water from collection sump near northeast corner and stagnated wastewater near security gate samples collected during inspection on 30.06.2023 are having high acidic pH i.e, 1.04 and 0.97 and High COD. High acidic nature & high COD may be due to mixing of acids and organics with fire fighting water. The details of the analysis reports of the samples are as follows –

S.NO.	Parameter	Contaminated water sample collected from the drain (Near the Security Gate of M/S Sahithi Pharma)	Contaminated water sample collected from the drain 100 mtrs away from the incident site
1.	pH	1.01	0.98
2.	Total Dissolved Solids	60900 mg/L	60788 mg/L
3.	Chemical Oxygen Demand	42000 mg/L	41800 mg/L

- e. The compounds identified in the samples are as follows –

S.NO.	Compounds identified
1.	Ethanol -1- (butoxyethoxy)
2.	Cycloctanol, 2-mercapto
3.	Iso butyrainilide
4.	4-(3-methoxyphenyl)-3 Hexanone
5.	Dodecanoic Acid, 1-methylethylester
6.	1,1 biphenyle 33' dimethoxy
	Trityl Hydroperoxide
8.	Pyrazine,2,5-diethyl 3-6 Diphenyl
9.	Triphenyl phosphonic oxide
10.	Desmethyl citalopram

11.	1-Monolinoleoylglycerol trimethyl silyl ether
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- f. Ambient air samples near the incident site were collected in tedlar bags and the contaminated water generated from the accident samples were also collected from storm water drain outside the industry gate and the same are analyzed. As per the analysis reports of the samples the following compounds were identified –

S.NO.	Description of the Sample	Compounds Identified
1.	Sample collected at 100 mtrs from the incident site	Cholestan -3-01-2 meth lene- 3 beta 5 alpha
2.		1 -Heptatriacetanol
3.		3,88'-Trimethoxy-3-piperid 1-2,2 binbapthalene-1, 1',4 ,4' tettane
4.		l-Meonolinoleoylglycerol trimethyl silylether
1.	Sample collected at security gate of M/S Sahithi Pharma Pvt. Lt, (Unit-I)	Benximidezole -5- Carboxylic acid, 2 methyl-l-phenyl
2.		2-Thiazolomine, 4-(3,4 dimethoxyphenyl) 5-methyl
3.		3-(3-Bromopheyl) 7-Chloro, 3-4-dihydro-10-Hydrpxy -acridine-dione
4.		10-Heptadecen-8-yonic acid methyl ester
5.		Carotene " 22 Tetrahydro" dimetho
6.	Cyclobarbital	
1.	Sample collected near main gate of M/S Cohance Life Sciences	1 ,2- Benxiothiazol-3-amine tbdns
2.		Benximidezole -5- Carboxylic acid, 2 methyl-l-phenyl
3.		Cholestan -3-01-2 methylene-(3 beta 5 alpha)
4.		2-Thiazolomine, 4- 3,4 dimethoxyphenyl) 5-methyl
5.		l-Meonolinoleoylglycerol trimethyl silylether

- g. Various organic compounds are identified in the GC – MS analysis of waste water, soil, solid waste and ambient air.
- h. Approx. 86 KL (HTDS) of wastewater generated during fire fighting was collected into the storm water collection pit and disposed to CETP of AETL and CETP of Vishaka Pharma city Limited for further treatment.
- i. Approximate hazardous solid waste generated during fire accident is yet to be ascertained as the place is under the control of Factories Department. In this regard, the industry was directed to send the hazardous waste to TSDF, Parawada through APEMCL duly following the online manifest system and to submit the manifest copies of the disposal to this office.
- j. The cause of the incident and reasons for the failure of the safety system are being investigated by the Deputy Chief Inspector of Factories, who is the prescribed authority.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 07.07.2023. The representatives of the industry and the EE, RO, Visakhapatnam attended the meeting through VC. The EE, RO, Visakhapatnam informed that after the fire accident 86 KL of waste water generated from fire fighting activity was collected and sent to CETP for further treatment and disposal. He informed that the safety audit conducted by the District level committee observed violation of

the prescribed safety norms. The cause of the accident and reasons for the failure of the safety systems are being investigated by the Factories Department (Prescribed Authority). After detailed discussions, the committee recommended to issue stop production order to the industry for violations lead to fire accident.

In view of the above, the Board hereby issues Stop Production Order to M/s. Sahithi Pharma Private Limited (Unit-I), (Formerly M/s. Sruthi Chemicals (Unit-I) (Solvent Recovery Unit) to immediately stop all such activities associated to undertake production at your unit located at Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and directed to comply with the above.

You are hereby directed to note that, should you violate this order and operate the unit, closure order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 along with orders for disconnection of power supply, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e.,12/07/2023.

B Sreedhar las
MEMBER SECRETARY

To
The occupier,
M/s. Sahithi Pharma Private Limited (Unit-I),
(Formerly M/s. Sruthi Chemicals (Unit-I)
(Solvent Recovery Unit), Plot No. 27C 1(Part),
APSEZ, De-notified Area, Atchuthapuram,
Rambilli, Anakapalli District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action.

Signed by B Sreedhar las

Date: 12-07-2023 12:14:24

Reason: Approved

Annexure-C

Item No.11:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No. 89 of 2023(SZ)**IN THE MATTER OF:**

Tribunal on its own Motion In Re: 2
severely injured in reactor blast at
private pharma Ltd. in Andhra
Anakapalli.

And

Andhra Pradesh Pollution Control
Board, Andhra Pradesh and ors.

...Respondent(s)

Date of hearing: 10.07.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 & R4.
Mrs. T. Hemalatha for R5.
Mr. D.S. Ekambaram for R6.

ORDER

1. Though the pleadings are otherwise complete, the Andhra Pradesh Pollution Control Board (APPCB) wants to file an additional report regarding the measures to be taken by the Project Proponent.

2. Post the matter on **16.08.2024** for final hearing. Meanwhile, let the additional report by the APPCB be filed.

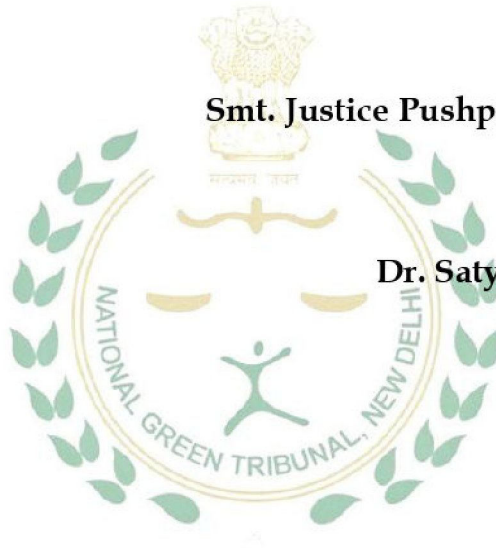
Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No. 89/2023(SZ)
10th July, 2024. AD.





ANDHRA PRADESH POLLUTION CONTROL BOARD
Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Order No. 782/APPCB/HO/ECS/ANKP/VSP/2023-

Date:12/07/2023.

STOP PRODUCTON ORDER

Sub: APPCB - HO - ECS - M/s. Sahithi Pharma Private Limited (Unit-I) (Formerly M/s. Sruthi Chemicals (Unit-I) (Solvent Recovery Unit), Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District – Fire accident occurred in the industry on 30.06.2023 - Non-compliance of CTO & HWA - EAC meeting held on 07.07.2023 – **Stop Production Order - Issued** - Reg.

Ref:

1. Consent Order No: APPCB/VSP/VSP/340/CFO/HO/2017 dated 22.12.2021., valid up to 31.12.2026
2. RO, Visakhapatnam Notice No. 1003/PCB/RO-VSP/2023-77, Dt. 27.05.2023
3. Fire accident occurred at your industry on 30.06.2023
4. External Advisory Committee (Task Force) meeting held on 07.07.2023.

WHEREAS you are operating an industry in the name & style of M/s. Sahithi Pharma Private Limited (Unit-I) located at Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District and engaged in Solvent Recovery activity.

WHEREAS you have obtained renewal of CTO & HWA on 22.12.2021 for a period up to 31.12.2026 for recovery of solvents through distillation of Spent / Mixed solvents i.e., IPA, Methanol, Acetone, DMF, DMSO, THF, N – Butanol, Toluene, Acetonitrile, Mixed Solvent, Diethyl Amine, Ethyl Acetate, O- Xylene, Cyclohexane, DME, MIBK, ISO Propyl Ether, Triethyl Amine etc.) of 30 KLD and Dilute Caustic solution (from IPA, THF, MTHF recovery system) of 1.0 KLD as by-product.

WHEREAS the Board officials inspected your industry on 06.05.2023 and observed that the you have not provided drum detoxification facility, storing chemical drums openly, not conducted safety audit and not conducted mock drills regularly.

WHEREAS a notice was issued to your industry vide ref. 2nd cited, to implement the following and submit compliance report along with self certification on compliance of all the CTO conditions within 15 days

- a. The industry shall conduct annual safety audit and shall implement the recommendations of the safety audit.
- b. The vent of the condenser shall be passed through VOC absorption media like activated carbon and shall comply with the prescribed standards.
- c. The industry shall conduct mock drills for gas leakage scenarios also in addition with fire safety and other chemical spills.
- d. The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That

certified copy shall be submitted to the APPCB, Regional Office.

- e. The industry shall store the chemical containing drums in a closed shed with fire hydrant systems.
- f. The industry shall comply with the Technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh.

WHEREAS a fire accident occurred at your industry premises on 30.06.2023 leading to death of six personnel, injury to one person of the industry and injuries to 4 fire crew of AP State Disaster Response and Fire Management.

WHEREAS the Board officials inspected your industry on 30.06.2023 and reported the following –

- a. At the time of accident, the industry is in operation for distillation of spent IPA, DMSO, THF, Toluene and Acetonitrile solvents.
- b. At the time of incident, the Board officials carried out VOC monitoring near the accident site and in the downward wind direction at a distance of 2.8 km in the premises of M/s. Brandix India Apparel City Pvt., Ltd.
- c. The VOCs concentration near the accident area is found to be 0.8 to 8.0 ppm and near the Brandix it is found to be 0.5 to 0.8 ppm. Ambient air quality was also monitored by mobile CAAQM station near M/s. Brandix India Apparel City Pvt., Ltd and the monitoring was continued for next day.
- d. The samples of contaminated waste water from collection sump near northeast corner and stagnated wastewater near security gate samples collected during inspection on 30.06.2023 are having high acidic pH i.e, 1.04 and 0.97 and High COD. High acidic nature & high COD may be due to mixing of acids and organics with fire fighting water. The details of the analysis reports of the samples are as follows –

S.NO.	Parameter	Contaminated water sample collected from the drain (Near the Security Gate of M/S Sahithi Pharma)	Contaminated water sample collected from the drain 100 mtrs away from the incident site
1.	pH	1.01	0.98
2.	Total Dissolved Solids	60900 mg/L	60788 mg/L
3.	Chemical Oxygen Demand	42000 mg/L	41800 mg/L

- e. The compounds identified in the samples are as follows –

S.NO.	Compounds identified
1.	Ethanol -1- (butoxyethoxy)
2.	Cycloctanol, 2-mercapto
3.	Iso butyrainilide
4.	4-(3-methoxyphenyl)-3 Hexanone
5.	Dodecanoic Acid, 1-methylethylester
6.	1,1 biphenyle 33' dimethoxy
	Trityl Hydroperoxide
8.	Pyrazine,2,5-diethyl 3-6 Diphenyl
9.	Triphenyl phosphonic oxide
10.	Desmethyl citalopram

11.	1 -Monolinoleoylglycerol trimethyl silyl ether
-----	--

- f. Ambient air samples near the incident site were collected in tedlar bags and the contaminated water generated from the accident samples were also collected from storm water drain outside the industry gate and the same are analyzed. As per the analysis reports of the samples the following compounds were identified –

S.NO.	Description of the Sample	Compounds Identified
1.	Sample collected at 100 mtrs from the incident site	Cholestan -3-01-2 meth lene- 3 beta 5 alpha
2.		1 -Heptatriacetanol
3.		3,88'-Trimethoxy-3-piperid 1-2,2 binbapthalene-1, 1',4 ,4' tettane
4.		l-Meonolinoleoylglycerol trimethyl silylether
1.	Sample collected at security gate of M/S Sahithi Pharma Pvt. Lt, (Unit-I)	Benximidezole -5- Carboxylic acid, 2 methyl-l-phenyl
2.		2-Thiazolomine, 4-(3,4 dimethoxyphenyl) 5-methyl
3.		3-(3-Bromopheyl) 7-Chloro, 3-4-dihydro-10-Hydrpxy -acridine-dione
4.		10-Heptadecen-8-yonic acid methyl ester
5.		Carotene " 22 Tetrahydro" dimetho
6.	Cyclobarbital	
1.	Sample collected near main gate of M/S Cohance Life Sciences	1 ,2- Benxisothiazol-3-amine tbdns
2.		Benximidezole -5- Carboxylic acid, 2 methyl-l-phenyl
3.		Cholestan -3-01-2 methylene-(3 beta 5 alpha)
4.		2-Thiazolomine, 4- 3,4 dimethoxyphenyl) 5-methyl
5.		l-Meonolinoleoylglycerol trimethyl silylether

- g. Various organic compounds are identified in the GC – MS analysis of waste water, soil, solid waste and ambient air.
- h. Approx. 86 KL (HTDS) of wastewater generated during fire fighting was collected into the storm water collection pit and disposed to CETP of AETL and CETP of Vishaka Pharma city Limited for further treatment.
- i. Approximate hazardous solid waste generated during fire accident is yet to be ascertained as the place is under the control of Factories Department. In this regard, the industry was directed to send the hazardous waste to TSDF, Parawada through APEMCL duly following the online manifest system and to submit the manifest copies of the disposal to this office.
- j. The cause of the incident and reasons for the failure of the safety system are being investigated by the Deputy Chief Inspector of Factories, who is the prescribed authority.

WHEREAS a hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 07.07.2023. The representatives of the industry and the EE, RO, Visakhapatnam attended the meeting through VC. The EE, RO, Visakhapatnam informed that after the fire accident 86 KL of waste water generated from fire fighting activity was collected and sent to CETP for further treatment and disposal. He informed that the safety audit conducted by the District level committee observed violation of

the prescribed safety norms. The cause of the accident and reasons for the failure of the safety systems are being investigated by the Factories Department (Prescribed Authority). After detailed discussions, the committee recommended to issue stop production order to the industry for violations lead to fire accident.

In view of the above, the Board hereby issues Stop Production Order to M/s. Sahithi Pharma Private Limited (Unit-I), (Formerly M/s. Sruthi Chemicals (Unit-I) (Solvent Recovery Unit) to immediately stop all such activities associated to undertake production at your unit located at Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 and directed to comply with the above.

You are hereby directed to note that, should you violate this order and operate the unit, closure order will be issued to your unit under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 along with orders for disconnection of power supply, in the interest of Public Health and Environment and you will be also liable for prosecution in the Court of Judicial Magistrate First Class under Sec.41 (2) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.37 of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years and with fine.

This Order comes into effect from today i.e.,12/07/2023.

B Sreedhar las
MEMBER SECRETARY

To
The occupier,
M/s. Sahithi Pharma Private Limited (Unit-I),
(Formerly M/s. Sruthi Chemicals (Unit-I)
(Solvent Recovery Unit), Plot No. 27C 1(Part),
APSEZ, De-notified Area, Atchuthapuram,
Rambilli, Anakapalli District.

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action.

Annexure-E



ANDHRA PRADESH POLLUTION CONTROL BOARD
 Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
 Gurunanak Colony, Autonagar, Vijayawada- 520007
 Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Order No. 782/APPCB/HO/ECS/ANKP/VSP/2023-

Date:10/01/2024.

REVOCATION OF STOP PRODUCTION ORDER

Sub: APPCB – HO – ECS – M/s. Sahithi Pharma Private Limited (Unit-I) (Formerly M/s. Sruthi Chemicals (Unit-I), Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District – Fire accident occurred in the industry on 30.06.2023 – Non-compliance of consent conditions - Stop Production Order dt. 12.07.2023 - Representation of the industry for revocation of stop production order - Monitoring (TF) Committee meeting held on 29.12.2023 - Reviewed – **Revocation of Stop Production Order – Issued** – Reg.

Ref:

1. Consent Order No: APPCB/VSP/VSP/340/CFO/HO/2017 dated 22.12.2021, valid up to 31.12.2026
2. Notice No. 1003/PCB/RO-VSP/2023-77, Dt. 27.05.2023
3. Fire accident occurred at your industry on 30.06.2023
4. External Advisory Committee (Task Force) meeting held on 07.07.2023.
5. Stop Production Order No. 782/APPCB/HO/ECS/ANKP/VSP/2023 dated: 12.07.2023.
6. Board officials inspected the industry on 22.12.2023.
7. Industry's representation received on 23.12.2023.
8. Inspection of the industry by the Board officials and ZO, Visakhapatnam report dt. 27.12.2023
9. Monitoring (Task Force) Committee meeting held on 29.12.2023.

WHEREAS you are operating a industry in the name and style of M/s. Sahithi Pharma Private Limited (Unit-I), located at Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District and engaged in Solvent Recovery activity.

WHEREAS the Board vide ref. 1st cited, issued renewal of CTO & HWA dt. 22.12.2021 to the industry for recovery of solvents through distillation of Spent / Mixed solvents i.e., IPA, Methanol, Acetone, DMF, DMSO, THF, N – Butanol, Toluene, Acetonitrile, Mixed Solvent, Diethyl Amine, Ethyl Acetate, O- Xylene, Cyclohexane, DME, MIBK, ISO Propyl Ether, Triethyl Amine etc.) of 30 KLD and Dilute Caustic solution (from IPA, THF, MTHF recovery system) of 1.0 KLD as by-product, valid for the period upto 31.12.2026.

WHEREAS fire accident was took place on 30.06.2023 at 11.10 am at M/s. Sahithi Pharma Private Limited (Unit-I) located at Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District. The Board officials inspected the industry on 30.06.2023 and reported the following observations –

- i. At the time of accident, the industry is in operation for distillation of spent IPA, DMSO, THF, Toluene and Acetonitrile solvents.
- ii. At the time of incident, the Board officials carried out VOC monitoring near the accident site and in the downward wind direction at a distance of 2.8 km in the premises of M/s. Brandix India Apparel City Pvt., Ltd.
- iii. The VOCs concentration near the accident area is found to be 0.8 to 8.0 ppm and

near the Brandix it is found to be 0.5 to 0.8 ppm. Ambient air quality was also monitored by mobile CAAQM station near M/s. Brandix India Apparel City Pvt., Ltd and the monitoring was continued for next day.

- iv. The samples of contaminated waste water from collection sump near northeast corner and stagnated wastewater near security gate samples collected during inspection on 30.06.2023 are having high acidic pH i.e, 1.04 and 0.97 and High COD. High acidic nature & high COD may be due to mixing of acids and organics with fire fighting water.
- v. Ambient air samples near the incident site were collected in tedlar bags and the contaminated water generated from the accident samples were also collected from storm water drain outside the industry gate and the same were analyzed.
- vi. Various organic compounds are identified in the GC – MS analysis of waste water, soil, solid waste and ambient air.
- vii. Approx. 86 KL (HTDS) of wastewater is generated and during firefighting and collected into the storm water collection pit. This waste water has disposed to CETP of AETL and CETP of Vishaka Pharma city Limited for further treatment.
- viii. Approximate hazardous solid waste generated during fire accident is yet to be ascertained as the place is under the control of Factories Department. In this regard, the industry was directed to send the hazardous waste to TSDF, Parawada through APEMCL duly following the online manifest system through APEMCL and submit the manifest copies of the disposals to this office.
- ix. The cause of the incident and reasons for the failure of the safety system are being investigated by the Deputy Chief Inspector of Factories, who is the prescribed authority.

WHEREAS the Board reviewed the status your industry during EAC (TF) Meeting held on 07.07.2023 and issued Stop Production Order vide order dt. 12.07.2023 to M/s. Sahithi Pharma Private Limited (Unit-I), (Formerly M/s. Sruthi Chemicals (Unit-I) to immediately stop all such activities associated to undertake production at your unit located at Plot No. 27C 1(Part), APSEZ, De-notified Area, Atchuthapuram, Rambilli, Anakapalli District vide ref. 5th cited.

WHEREAS the Hon'ble NGT, Chennai in its order dt. 18.07.2023 in O.A. No. 89 of 2023 (SZ) in the matter of : Tribunal n its own motion In Re: " 2 severely injured in reactor blast at Private Pharma Limited in Anakapalli, Andhra Pradesh" with Andhra Pradesh Pollution Control Board and Ors issued the following order:

1. ***The Learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No. 1 to 4 and Ms. T. Hemalatha accepts notice on behalf of Respondent No.5.***
2. ***Let the matter be listed on 02.08.2023 for filing of response."***

WHEREAS the Board submitted a report to the Hon'ble NGT, Chennai on 26.07.2023. The case is pending before the Hon'ble NGT for disposal.

WHEREAS vide ref. 7th cited, the industry submitted a representation vide letter dt.23.12.2023 for revocation of stop production order stating that they have completed renovation works after the accident, sent HTDS effluent of 86 KL to CETP, AETL, Atchutapuram and CETP, Parawada and 28.9 Tons of hazardous waste was disposed to Greentek Enviro Solutions through APEMCL.

WHEREAS, the Board officials inspected the industry and reported the following observations vide ref. 8th cited -

- a. The industry has completed renovation works.
- b. The industry has constructed storm water drains.
- c. The industry has disposed the contaminated waste water of 86 kl to CETP for further treatment and disposed 28.9 Tons of hazardous waste to cement industries through APEMCL.
- d. Compliance of the notice dated: 27.05.2023 is as follows:
 - i. The industry conducted and directed to submit the certified compliance from factories department.
 - ii. The vent of the condenser shall be passed through VOC absorption media like activated carbon and shall comply with the prescribed standards.
 - iii. The industry conducted mock drills for gas leakage scenarios also in addition with fire safety and other chemical spills.
 - iv. The industry has submitted certified by the Factories Department copies of calibration of safety equipment and leak detection systems at regular intervals to the APPCB, Regional Office.
 - v. The industry has stored the chemical containing drums in a closed shed with fire hydrant systems.
 - vi. The industry has complied with the Technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh.

WHEREAS a hearing was conducted before the Monitoring (TF) Committee meeting of A.P. Pollution Control Board held on 29.12.2023. The representatives of the industry attended the meeting in person; JCEE, ZO, Visakhapatnam and EE, RO, Visakhapatnam attended the meeting through VC. The representative of the industry informed that they have rectified the lapses and requested for revocation of stop production order.

After detailed review, the committee recommended to issue revocation of stop production order with following directions and shall comply with Hon'ble NGT directions in OA No. 89 of 2023 (SZ). Accordingly, the Board hereby issues revocation of stop production order to M/s. Sahithi Pharma Private Limited (Unit-I) (Formerly M/s. Sruthi Chemicals (Unit-I), Anakapalli District with following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof -

1. ***The industry shall conduct annual safety audit and shall implement the recommendations of the safety audit.***
2. ***The vent of the condenser shall be passed through VOC absorption media like activated carbon and shall comply with the prescribed standards.***
3. ***The industry shall conduct mock drills for gas leakage scenarios also in addition with fire safety and other chemical spills.***
4. ***The industry shall carryout calibration of safety equipment and leak detection systems at regular intervals and shall certify the same with the Factories Department. That certified copy shall be submitted to the APPCB, Regional Office.***
5. ***The industry shall store the chemical containing drums in a closed shed with fire hydrant systems.***
6. ***The industry shall comply with the Technical suggestions at Chapter No. 7.3 & 7.4 for Hazardous Chemical handling industries by High Power Committee (HPC) of Govt. of Andhra Pradesh.***
7. ***The industry shall ensure strict compliance to "standard operating procedure and checklist of minimal requisite facilities for utilization of Hazardous waste***

under Ruel-9 of the HoWM Rules, 2016" notified by CPCB in the month of March, 2018 and further directions issued from time to time.

8. *The industry shall resume plant operation after obtaining necessary approvals from the competent authorities.*
9. *The industry shall comply with Hon'ble NGT directions in O.A.No. 89 of 2023 (SZ).*
10. *The implementation progress of the above directions shall be reported to RO, Visakhapatnam regularly.*

Further, you are directed to note that, should you fail to comply with the above, the Board will be constrained to initiate further action to issue closure order to your unit under Sec.41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, and under Section 37 of Air (Prevention & Control of Pollution) Amendment Act, 1987, without further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e.10/01/2024.

**B Sreedhar Ias
MEMBER
SECRETARY**

**To
The Occupier,
M/s. Sahithi Pharma Private Limited (Unit-I)
(Formerly M/s. Sruthi Chemicals (Unit-I))
Plot No. 27C 1(Part), APSEZ,
De-notified Area, Atchuthapuram,
Rambilli, Anakapalli District.**

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action.

**GOVERNMENT OF ANDHRA PRADESH
FACTORIES DEPARTMENT**

-:-

From
Sri. V. Suresh,
B.E, MBA;
Deputy Chief Inspector of Factories,
Visakhapatnam.

To
Sri. P. AnjaneyaRaju, (Age: 53 Years),
S/o. JagannadhaRaju ,
Occupier,
Sri. Chinta. EswaraRao, (Age: 43 Years),
S/o. Parisinaidu,
Manager.
M/s. SahithiPharma Private Limited
(formerly known as M/s. Sruthi Chemicals)
Sy. No: 56P, 57P, 59P, De-Notified area,
APSEZ, Atchuthapuram, Rambilli (M),
Anakapalli - 531 011.

Lr. No. A/ 348010/ 2023; Dated:23-01-2024

Sir,

Sub:-Factories Act, 1948 and A. P. Factories Rules,1950 – Major Accident occurred at 11: 10 AM on 30-06-2023 in M/s. SahithiPharma Private Limited, (formerly Known as M/s. Sruthi Chemicals), Sy. No: 56P, 57P, 59P, De-Notified area, APSEZ, Atchuthapuram, Rambilli (M), Anakapalli 531 011 –Prohibitory orders issued – Request received from the management of the factory for revocation- Partially Revocated subject to conditions – Regarding.

Ref:-

1. Prohibitory order Lr. No. A/ 348010/ 2023; Dated: 10-07-2023of this office.
2. Request letter received from the manager of the factory cited in the subject On 23-12-2024 for revocation of prohibitory orders.
- 3.This office Lr. No. A/ 348010/ 2023; Dated:-14-01-2024 addressed to the Director of Factories, Andhra Pradesh, Vijayawada.
- 4.Telephonic instructions of the Director of Factories, Andhra Pradesh, Vijayawada on 22.01.2024.

With reference to the above, I am to inform you that consequent to the major accident that took place on 30-06-2023, prohibitory orders were issued vide ref 1st cited to avoid imminent danger to the workers and you have requested permission for revocation prohibitory orders vide ref 2ndcited along with the compliance reports. Further necessary instructions were requested from the Director of Factories, Andhra Pradesh, Vijayawada vide ref 3rdcited and the under signed was directed to issue appropriate instructions to the occupier and manager of the factory while revoking the prohibitory orders vide ref 4th cited.

Hence, the prohibitory orders issued vide Ref 1st cited are partially revoked except the underground solvent storage facility for 45 days only with effect from the communication of this order subject to the compliance of the following conditions.

1.No solvent shall be considered for distillation unless it is completely analyzed by DSC or TGA tests for the presence of any material which may decompose at lower temperatures i.e. less than 120 degree celcius and may lead to thermal runaway conditions.

2.Operations shall be limited in the plant excluding the underground solvent storage facility as it is not equipped properly in view of safety.

3.The qualifications and experiences for the supervisors, contract workers and managers shall be in conformity with the guidelines and instructions under Rule12-B of AP Factories Rules, 1950 vide Lr No : LAE05 – 14023/ 47/2023-D SEC-SEC-DOF Dated 17.10.2023 of the Director of Factories, Andhra Pradesh, Vijayawada.

4. No solvent other than Toluene, Acetone, Acetonitrile, Tetra Hydro Furan, Isopropyl Alcohol, and combination of these only shall be permitted for distillation in the premises.

5.Provisions shall be made for automatic cutting of steam in the event of power failure and also for emergency overhead water supply for leading water by gravity to condensers for at least half an hour which shall come into the play automatically with the power failure.

6. No person shall be allowed to enter and work in the plant if he is wearing clothes made of nylon or such other fibres which can generate static electrical charge, or if he is wearing footwear which is likely to cause sparks by friction.

7. Hazard Analysis and Risk Assessment (HARA) Report shall be revised for dispersion modelling with graphical representation and by including worst case scenario.

8. HAZOP study for different products was prepared without considering the severity ,Risk Level and Likely hood before and after proposed controls. Hence it shall be revised accordingly. Further many of the recommendation are advisory in nature and are to be complied by strict adherence to the SOP's prepared for different operations such as operation and preventive maintenance for cooling towers, preventive maintenance of distillation columns and reboilers, preventive maintenance of equipment, preventive maintenance of earth pits and preventive maintenance of reactors etc...

9.Secure earth connectivity shall be established to the solvent tank truck body before unloading of solvents into the above ground solvent storage tanks. These operations shall be performed under the supervision of an experienced and knowledgeable person.

Further inform you that complete revocation of prohibitory orders will be considered after receipt of full compliance for the aforesaid conditions.

Yours faithfully

V.Suresh,
Deputy Chief Inspector of Factories,
Visakhapatnam.

Copy submitted to the Director of Factories, Andhra Pradesh, Vijayawada.

Copy submitted to the Joint Chief Inspector of Factories, Visakhapatnam.

Copy to the Inspector of Factories, Visakhapatnam –II circle.

Item No.20:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.89 of 2023 (SZ)

IN THE MATTER OF:

Tribunal on its own motion In Re:
"2 severely injured in reactor blast
at private pharma limited in
Anakapalli, Andhra Pradesh"

With

Andhra Pradesh Pollution Control Board
Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 19.09.2024.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant (s): Suo Moto by Court.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R4.
Mr. K.S. Viswanathan, Sr. Adv. a/w.
Ms. T. Hemalatha for R5.
Mr. D.S. Ekambaram for R6.

ORDER

1. Today, the 5th Respondent has filed a memo.
2. The learned counsel appearing for the Andhra Pradesh Pollution Control Board (APPCB) would seek time to file an updated report. Let the report be filed before the date of next hearing.
3. Post the matter on **06.11.2024** for final hearing.

Sd/-**Smt. Justice Pushpa Sathyanarayana, JM****Sd/-****Dr. Satyagopal Korlapati, EM**

O.A. No.89/2023 (SZ)
19th September, 2024. Mn.